

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001
Ph: 23753942 Fax- 23753923

Ref: Petition No. 83/TD/2018

Dated: 11.4.2018

The Executive Director,
Jammu and Kashmir State Power Development Corporation Limited
Exhibition Ground, Opposite J&K High Court, Srinagar,
Jammu & Kashmir- 190009

Subject: Petition for seeking grant of Category-IV inter-State trading licence under Section 15(1) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 and its amendments.

With reference to your Petition on the subject mentioned above, you are directed to furnish the following information/ clarifications on an affidavit, on or before 27.4.2018:

- (a) Director's Report, Auditor's Report, the Schedules and notes on accounts for one year immediately preceding the year in which the application was made and audited balance sheet at any date falling within 30 days immediately preceding the date of making the application in terms of Regulation 3(3) of Trading Licence Regulations;
- (b) Details of Loans and advances (short term and long term) given to associates as on special balance sheet date;
- (c) Resume of all members of core management team indicating their educational/professional qualifications, present and past experience details with name of organization, position held in chronological order by clearly mentioning that they are full time professionals and satisfies the requirement in terms of Regulation 3(2) of Trading Licence Regulations for both discipline i.e. Power System Operations and Commercial Aspects of Power Transfer and Finance, Commerce and Accounts;
- (d) Organization chart of the group companies clearly mentioning the relationship of the applicant company with its other companies of the group, alongwith the details of location, percentage of shareholding in each other company; and
- (e) Declaration that the applicant company does not hold any transmission licence and will not submit any application to undertake transmission in electricity as a transmission licensee without surrendering the trading licence, if granted by the Commission.

2. Further action in the matter will be taken thereafter.

Sd/-
(T.D.Pant)
Deputy Chief (Legal)

Copy to: Economic Law Practice, 801 A, 8th floor, Konnectus Tower, Bhavbhuti Marg, Opp. Ajmeri Gate New Delhi Railway Station, New Delhi- 110002.